

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

The All Principal District & Session Judges,
State of J&K

NO: 40772-94/ST Dt: 01-03-2016


Subject :- Raja Sabha Starred/unstarred question Diary No U528 to be answered on 04.03.2016 regarding slow pace of Fast Track Courts.

Sir,

Kindly find enclosed a letter dt:- 25th February, 2016 received from the Under Secretary to the Government of India, Ministry of Law and Justice, Department of Justice, New Delhi with the request to furnish requisite information which pertains to your Court and the Courts Subordinate to you (Entire District) . The requisite information be sent to this Registry on or before 3rd of March, 2016, by e.mail [hcjmu-jk@ nic.in](mailto:hcjmu-jk@nic.in) or by tele. Fax NO. 0191 – 2539896 so as to enable us to send a consolidated information to the concerned authority .

Encl: - one Leaf

Yours faithfully,


(N. A. Malik)
Deputy Registrar

NO:- 40794/ST Dt:- 01-03-2015

Copy forwarded to the Incharge N I C, High Court Wing, Jammu for uploading on High Court web site .


Deputy Registrar

No.U528/2016-Jus-II
Government of India
Ministry of Law & Justice
Department of Justice
...

Jaisalmer House, 26, Mansingh Road,
New Delhi-110011.
Dated the 25th February, 2016

To

The Registrar General,
(All the High Courts).
(as per list attached)

Subject: ~~Rajya Sabha Starred/Unstarred~~ Question Diary No.U528 to be answered on 04.03.2016
regarding Slow pace of Fast Track Courts.

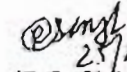
Sir,

I am directed to reproduce below the ^{text} of the question mentioned;

- (a) whether some Fast Track Courts dealing with rape cases are incredibly slow;
- (b) if so, the number of cases pending in each State, particularly in metro cities for a long time and they were sent back to the court they originated from;
- (c) if so, whether the Ministry will set up special POSCO court for child sexual abuse case rather than Fast Track Courts;
- (d) whether judges could be trained and sensitised around specific concerns and issues; and
- (e) if so, the response of Government thereto?

2. It is requested that the information in respect of the Question may kindly be furnished to this Department by fax on 011-23385346 or by e-mail address usmcell-justice-mha@nic.in immediately to enable us to frame a suitable reply to the Question.

Yours faithfully,


25/2/2016
(R.S. Sidhu)

Under Secretary to the Government of India

Tel:23072137